

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:4493
ANSWERED ON:08.08.2014
CASES OF IRREGULARITIES IN DEFENCE SECTOR
Pal Shri Jagdambika;Yadav Shri Hukmdev Narayan

Will the Minister of DEFENCE be pleased to state:

- (a) the detail of cases of alleged irregularities / corruption relating to the defence sector, particularly in Armed forces registered during the last three years and the current year;
- (b) the present status of each case;
- (c) the steps taken / being taken by the Government for expeditious disposal of investigation in the cases of alleged irregularities / corruption relating to defence sector; and
- (d) the other measures taken / being taken by the Government to check irregularities / corruption in defence sector during the said period and the success achieved as a result thereof?

Answer

MINISTER OF DEFENCE (SHRI ARUN JAITLEY)

(a) & (b): During the last three years and upto 30th June of the current year, the Central Bureau of Investigation (CBI) has registered cases of alleged irregularities / corruption as per the following break-up:-

Year	No. of regular cases	No. of preliminary enquiries	Total
2011	18	05	23
2012	30	08	38
2013	21	08	29
2014	13	03	16
(upto 30.06.2014)	82	24	106

Out of the above 106 cases, 07 cases have been closed. The remaining cases are in various stages of inquiry, investigation and trial etc.

(c) & (d): Well defined procedures with adequate checks and balances, are prescribed in Defence Procurement Procedure (DPP) for capital procurement and in Defence Procurement Manual (DPM) for revenue procurement. The existing procedures contain stringent provisions aimed at ensuring higher degree of probity, public accountability and transparency. Whenever any irregularity / corruption in defence procurement comes to light, the case is instantaneously handed over to Central Bureau of Investigation (CBI) for thorough investigations.